



2026:AHC-LKO:18604-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 230 of 2026

Ajay Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Religious
Affairs Deptt. Lko And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shivam Kumar Mishra, Jitendra Kumar Upadhyaya, Manish Barnwal
Counsel for Respondent(s)	: C.S.C., Satish Chandra Kashish

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE SYED QAMAR HASAN RIZVI, J.**

1. Heard learned counsel for the petitioner, learned State Counsel for State respondents and Shri Satish Chandra Kashish, learned counsel for the respondent no.4.
2. This petition has been filed alleging some construction of a commercial nature on a land which belongs to a temple. The alleged trust and management of the temple has been arrayed as opposite party no.5. We asked the petitioner as to what is the number of the land on which such constructions are being made and what is its nature in the land records, but none could be shown to us.
3. This is not a matter to be proceeded under Article 226 of the Constitution of India.
4. The writ petition is accordingly **dismissed**.

(Syed Qamar Hasan Rizvi,J.) (Rajan Roy,J.)

March 13, 2026

Arnima